

**GOVERNMENT OF INDIA
URBAN DEVELOPMENT
LOK SABHA**

UNSTARRED QUESTION NO:4587

ANSWERED ON:25.04.2000

CONVERSION OF RESIDENTIAL AREAS INTO INDUSTRIAL AREAS

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Will the Minister of URBAN DEVELOPMENT be pleased to state:

- (a) whether attention of the Government has been drawn to the newsitem captioned `Rihayashi ilakon ka odyogikikaran itihās ko bhulane ki galti` appearing in the Dainik Jagran, dated March 15, 2000;
- (b) if so, the facts of the matter reported therein alongwith the reaction of the Government thereto;
- (c) whether the Government propose to convert some residential areas into industrial areas in Delhi;
- (d) if so, the details thereof and the reasons therefor;
- (e) whether there is no provision in the master plan of Delhi to check such conversion of residential areas into industrial areas;
- (f) if so, the steps proposed to be taken by the Government in this regard;
- (g) the land required for relocating the polluting industries of Delhi outside Delhi and the land acquired for the purpose so far; and
- (h) the time by which 52,000 polluting industries are likely to be relocated outside Delhi?

Answer

MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT (SHRI BANDARU DATTATREYA)

(a): Yes, Sir.

(b): The issues concerning environment are being addressed by the Govt. of NCT of Delhi, Delhi Development Authority and the Hon`ble Supreme Court from time to time.

(c)&(d): The Government of Delhi has recommended to the Delhi Development Authority for in-situ regularisation of the following 15 areas of industrial concentration:

1. Shahzada Bagh Extn.
2. Nangli Sakrawati
3. Mundka (North of rohtak Road towards Rrailway line)
4. Vishwas Nagar
5. Khyala
6. Tri Nagar
7. Shslimar Village
8. Hastsal
9. Karawal Nagar
10. Peera Garhi
11. Basai Darapur
12. Dabri
13. Libaspur
14. Haiderpur
15. 1, G.T. Karnal Road (Pkt.)

(e): Master Plan of Delhi 2001 permit only household industrial units in residential areas and relocation of the industries from the non-conforming areas.

(f): DDA has reported that non-conforming industries are being relocated in the planned industrial area at Bawana by Govt. of NCT of Delhi (GNCTD).

(g): GNCTD has reported that as per the Supreme Court order 1328 industries falling under H(a) & H(b) categories of MPD-2001 were required to be shifted outside Delhi or to close down their activities in Delhi. The land to such industries is to be allotted by the concerned States on receipt of application. Govt. of Delhi has, however, acquired and taken possession of approx. 1065 acres of land for relocation of industries which are operating in residential/non-conforming areas of Delhi in contravention of the provision of MPD 2001.

(h): As per GNCTD about 52 thousand industrial units operating in residential and non-conforming areas have applied for allotment of alternate industrial accommodation within Delhi under the `Relocation Scheme`. Eligible units are to be allotted industrial plots in new industrial areas being developed by the Govt. of Delhi. GNCTD has requested the Supreme Court to allow further time of about 4 years for relocation of such industries.